

ITEM NO.1

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION(CRIMINAL) Diary No(s). 9861/2024

RADHESHYAM BHAGWANDAS SHAH @ LALA VAKIL & ANR. Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(FOR ADMISSION and IA No.146513/2024-GRANT OF BAIL and IA No.146514/2024-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

Date : 19-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Rishi Malhotra, AOR
Mr. Utkarsh Singh, Adv.
Ms. Ansuiya, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Learned counsel appearing on behalf of the petitioners seeks permission to withdraw the writ petition.

In view of the statement made, the writ petition is dismissed as withdrawn.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR